

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.2492/94

New Delhi this the 15th Day of October, 1996.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr A. Vedavalli, Member (J)

- Ms./Mrs.
1. Anita Panwar
 2. Jasbir Kaur
 3. Vinay Kapur
 4. Adarsh Narang
 5. Sunita Malik
 6. Lalita Rani
 7. Vinod Kathuria
 8. Rita Kumar
 9. Anju Bhatia
 10. Rajni Chaudhary
 11. Seema Kathuria
 12. Sheela Patial
 13. Renu Jhamb
 14. Manju Sapra
 15. Meena Franklin
 16. Romilla Lamba
 17. Kiran Taneja
 18. Ratna Bhattacharya
 19. Geeta Vohra
 20. Charanjit Kaur
 21. Achla Syal
 22. Anupa Bhatia
 23. Neelam Chugh
 24. Poonam Rhode
 25. Krishna Chaubey
 26. Sneh Khurana
 27. Rita Dhingra
 28. M. Anuradha
 29. Neelam Jain
 30. Rita Bajaj
 31. Alka Malhotra
 32. Veena Gupta
 33. Priti Rawat
 34. Ranjana Sharma
 35. Bhupinder Kaur
 36. Sujata Chadha
 37. Praveen Bedi
 38. Dheoraj Panjwani
 39. Shashi Saini
 40. Shashi Kaushik
 41. Renu Wadhwa
 42. Madhu Matai
 43. Gurdeep Kaur
 44. Sapna

All the above applicants are
employed as Public Health
Nurses in School Health Scheme
of N.C.T. of Delhi, Dte. of Health
Services, Govt. of N.C.T.
of Delhi, Saraswati Bhawan,
Connaught Place, New Delhi.

.... Applicants

(By Advocate : Shri Sant Lal)

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VERSUS

1. The Secretary (Medical)
Government of N.C.T. of Delhi
5, Sham Nath Marg,
New Delhi. 54
 2. The Director of Health Services,
Govt of N.C.T. of Delhi
Sarswati Bhavan,
 3. The Union of India, through
The Secretary (Health)
Ministry of Health & Family Welfare
 4. The Director General of Health Services,
(Nursing Section)
Nirman Bhavan, New Delhi. ... Respondents
- (By Advocate : Shri BS Oberoi)

Order (Oral)

(By Hon'ble Shri S.R. Adige, Member (A))

1. We have heard Shri Sant Lal, Counsel for the applicant and Shri Oberoi for the respondents.
2. Shri Oberoi has invited our attention to the contents of the file No. 70/37/91 M&PH of Medical and Public Health Department, N.C.T. of Delhi, from which it appears that the a proposal for upward revision of the pay scale of Public Health Nurses had been sent by N.C.T. of Delhi to the Union Ministry of Health earlier but the same was not ^{agreed to} ~~included~~ by them. Shri Oberoi upon instructions from his client Shri Umesh Goel UDC, Directorate of Health Services who is present in Court, states that now with the constitution of the National Capital Territory of Delhi, no

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further approval of the Government of India is required and the NCT of Delhi is itself competent to take a final decision in this regard, at its own level.

3. Under the circumstances, we dispose of this O.A. with a direction to the respondents to take a final decision in this regard within six months from the date of receipt of a copy of this judgement. In the event, that any grievance still subsists, it will be open to the applicant to agitate th same through proper original proceedings in accordance with law, if so advised.

4. In this connection, Shri Sant Lal has stated that the applicant had earlier filed O.A. 1376/91 in which a similar direction had been given to the respondents to dispose of the applicants representation within three months from the date of communication of that order but despite those directions nothing was done by them, and the applicant was compelled to file the present O.A.

5. We note that the said O.A. 1376/91 was filed when N.C.T. of Delhi was not emp^howered to take a decision at its own level. Now under the changed circumstances, and in view of the fact that the proposal appears to have been supported

strongly by the Health Department, N.C.T. of Delhi, we are informed by Respondents Counsel that a firm decision in this regard will be taken by the Respondents within the time allowed.

6. Accordingly we dispose of this O.A. in terms of the directions contained in paragraph 3 above. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)
sss

S. R. Adige
(S. R. Adige)
Member (A)